



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

| | | | |
|--------------------------|--------------------------------|--|------------------------|
| വാല്യം 7 } Vol. VII } | തിരുവനന്തപുരം, ചൊവ്വ | 2018 ജൂൺ 19 19th June 2018 | നമ്പർ } 25 No. } |
| | Thiruvananthapuram, Tuesday | 1193 മിഥുനം 5 5th Mithunam 1193 | |
| | | 1940 ജ്യേഷ്ഠം 29 29th Jyaishta 1940 | |

PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDER

G. O. (Rt.) No. 1421/2017/LBR.

Thiruvananthapuram, 30th October 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, Aswini Hospital Ltd., Karunakaran Nambyar Road, Thrissur-680 020 and the workmen of the above referred establishment represented by the President, Trichur District Private Hospital & Pharmacy Workers Union (A. I. T. U. C.), Mannadiyar Lane, Thrissur-680 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication

to the Industrial Tribunal, Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to
1. Sri Vishnuprasand (PRO), 2. Sri Nikhil, T.S. (Insurance Co-ordinator) 3. Smt. Dency, E. D. (Clerk) 4. Smt. Baby, C. R. (Clerk) 5. Sri Johny, P. V. (OP Co-ordinator) 6. Sri Lal, U. A. (Purchase Officer), 7. Sri Jayaprasad, K. N. (Maintenance Supervisor), 8. Sri Sreejith Murali, M. (Lab Charge), 9. Sri Ranjith, M. K. (Maintenance), 10. Sri Sivan, T. R. (Maintenance), 11. Sri Sajith, K. B. (Maintenance), 12. Smt Ranjana Santhosh (Physio Therapist), 13. Sri Gopinathan, V. G. (Purchase Manager) by the management of Aswini Hospital Ltd. is justifiable? If not what relief they are entitled to get?

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

ORDER

G. O. (Rt.) No. 624/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Read:—1. Letter No. I (4) 4986/16 dated 3-8-2017 from the Labour Commissioner.

2. G. O. (Rt.) No. 1421/2017/LBR dated 30-10-2017.

3. Letter No. C 724/2017 dated 6-11-2017 from the Presiding Officer, Industrial Tribunal, Palakkad.

4. Letter No. 14—20384/2017 dated 16-4-2018 from the Labour Commissioner.

As per the Government Order read as 2nd paper above Government referred an Industrial dispute between the management of Aswini Hospital Ltd., Thrissur and its 13 workers to the Industrial Tribunal Palakkad for adjudication.

As per the letter read as 3rd above the Presiding Officer, Industrial Tribunal, Palakkad has informed that the management of Aswani Hospital Ltd., Thrissur and its workers are from the revenue district of Thrissur, which is not in the Jurisdictional area of Industrial Tribunal Palakkad. So the Presiding Officer, Industrial Tribunal, Palakkad has requested to make an arrangement for referring the above case from Industrial Tribunal Palakkad to Industrial Tribunal Thrissur.

As per the letter read as 4th paper above Labour Commissioner has recommended the proposal.

Government have examined the matter in detail and the said Industrial dispute is transferred from Industrial Tribunal, Palakkad to Industrial Tribunal Thrissur for adjudication. The Government Order read as 2nd paper above stands modified to the above extent.

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

ORDERS

(1)

G. O. (Rt.) No. 596/2018/LBR.

Thiruvananthapuram, 23rd May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. K. Sukumaran, Kottakkal House, Kumbalam Fery Stop, Edakkochi, Pin-682 010 and the workman of the above referred establishment Sri T. P. Mangal, Thaiparambil House, S. D. P. Y. Road, Palluruthi-682 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri T. P. Mangal by the Management of Sreedhar Bus-Fort Kochi (K B F—1911 and KL-7 AJ-441) is justifiable or not? If not, what are the reliefs he is entitled to?

(2)

G. O. (Rt.) No. 597/2018/LBR.

Thiruvananthapuram, 23rd May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Chief Executive Officer, E. T. A. Engineering Pvt. Ltd., Corporate Office, New Number-71, Old No. 63, Sterling Road, Nunkampakkam, Chennai-600 034 (2) the Deputy Manager, H. R. & Administration, E. T. A. Engineering Pvt. Ltd., XXVIII/986 A, Ponethu Temple Road, Kadavanthara, Kochi-682 020 and the workman of the above referred establishment Sri Mohandas, K. S., Madhavam, East Ezhuthullil House, Alappatt Cross Road, Ravipuram, Kochi-682 016 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Sri Mohandas, K. S., Senior Supervisor, Electrical by the Management of E. T. A. Engineering (P) Ltd., Kadavanthara is justifiable or not? If not, what are the reliefs he is entitled to?

(3)

G. O. (Rt.) No. 599/2018/LBR.

Thiruvananthapuram, 23rd May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Executive Director, Sree Narayana Institute of Medical Sciences, Chalaka, North Kuthiyathode P. O., Athani-North Paravur Road, Ernakulam District-683 594 and the worker of the above referred establishment Smt. Sudharma, C. V., Chandrasseril Veedu, Makkanai, Mannam P. O., Ernakulam District-683 520 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of Sudharma, C. V., Nursing Superintendent of Sree Narayana Institute of Medical Science by the management of Sree Narayana Institute of Medical Science, Chalaka, North Kuthiyathode P. O. is justifiable or not? If not what are the relief she is entitled to?

(4)

G. O. (Rt.) No. 616/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri N. V. Parameswaran, Managing Partner, Pee Yar Cee Medicals, Mofussil Bus Stand Building, Indira Gandhi Road, Kozhikode-1 and the workmen of the above referred establishment represented by the Secretary, All Kerala Medical Employees Association, Kozhikode City Committee, Gandhi Bhavan, Town Hall Road, Kozhikode-1 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sajeevan, P. K., Sales Assistant, Pee Yar Cee Medicals, Mofussil Bus Stand Building, Indira Gandhi Road, Kozhikkode-1 by the employer is justifiable? If not, what relief he is entitled to?

(5)

G. O. (Rt.) No. 617/2018/LBR.

Thiruvananthapuram, 25th May 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Danone Nutricia International (P) Limited, Centrium Office No. 1, 3rd Floor, Finix Market City, L. B. S. Marg, Kurla (West), Mumbai-400 070 and the workmen of the above referred establishment represented by the Secretary, Kerala Medical & Sales Representative Association (C. I. T. U.), Shop Villa, T. M. 2/918, Thalap, Kannur-670 002 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Saikanth, C., the employee by the employer of Danone Nutricia International (P) Limited, Kurla (West), Mumbai is justifiable or not? If not, what relief the worker is entitled to?

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary to Government.